

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.43/(MAH)/2016
OLD C.P No. 101/(ND)/2007

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017

NAME OF THE PARTIES: Smt. Rajinder Kaur

V/s.
M/s. Tristar Air Conditioning Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1)	MR. ABHIRAM SINHA a/w MR. PRATAP KAD i/s KEYSTONE MATHUR	for the petitioner	
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ORDER

C.P No. 43/397-398/NCLT/MB/MAH/2016
(Old C.P. No. 101/2007(N.O.))

1. From the side of the Petitioner the Learned Representative is present.
2. No body is present from the side of the Respondent.
3. The Learned Representative of the Petitioner has placed on record a Compilation of the Orders of the Hon'ble High Court and Hon'ble Supreme Court and other orders passed in this case in the past years.
4. The Latest position is that vide an Order of 21.04.2017, the Hon'ble Supreme Court has directed to issue notice.
5. The Learned Counsel has also stated that the question of maintainability is therefore subjudice before the Hon'ble Supreme Court.
6. Under the circumstances, when the preliminary question of maintainability is subjudice before the Hon'ble Supreme Court, the matter cannot be proceeded at this forum.
7. It is suggested that the matter be posted after the Vacation is over of the Supreme Court. Hence to be listed for next hearing on **28.07.2017**.

Sd/-